No.1235

AMARAVATI, SATURDAY, OCTOBER 21, 2023

G.1076

NOTIFICATIONS BY GOVERNMENT

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GOVERNMENT OF ANDHRA PRADESH ABSTRACT

Allowances - Dearness Allowance - Dearness Allowances for the period from 01-07-2022 - Sanctioned - Orders - Issued.

FINANCE (PC-TA) DEPARTMENT

G.O.Ms.No.113

Dated: 21.10.2023. Read the following:-

G.O.Ms.No.1, Finance (PC-TA) Department, dated 17.01.2022
G.O.Ms.No.8, Finance (PC-TA) Department, dated 17.01.2022
G.O.Ms.No.36, Finance (PC-TA) Department, dated 21.03.2022.
G.O.Ms.No.66, Finance (PC-TA) Department, dated 01.05.2023.

ORDER:

In the reference 1st read above, Government have issued comprehensive orders, for Revision of Pay Scales, 2022 to the employees of Government of Andhra Pradesh.

2. In the reference 2^{nd} read above, Government have issued orders for release of Dearness Allowance (DA) for the period from 01.07.2019 to 31.12.2021 to the Employees of Government of Andhra Pradesh.

3. In the reference 3rd read above, Government have issued orders for release Dearness Allowance (DA) in respect of Employees of the Government of Andhra Pradesh, who are drawing their pay in the Revised UGC Pay Scales, 2006 and the Judicial Officers whose pay was revised as per Sri Padmanabhan Committee Report vide G.O. Ms. No.73, Law (LA&J, SC-F) Department, dated 01.05.2010 with effect from 01.07.2021.

4. In the reference 4th read above, Government have issued orders for release of Dearness Allowance (DA) with effect from 01.01.2022 to the Employees of Government of Andhra Pradesh.

5. Government hereby order the revision of Dearness Allowance (DA) sanctioned in the Government orders 4th read above to the employees of Government of Andhra Pradesh, from 22.75% of the Basic Pay to 26.39% of the Basic Pay with effect from 01.07.2022,

6. The Dearness Allowance sanctioned in the above para shall also be payable to:

- i. The employees of Zilla Parishads, Mandal Parishads, Gram Panchayats, Municipalities, Municipal Corporations, Agricultural Market Committees and Zilla Grandhalaya Samsthas, work charged Establishment, who are drawing pay in a regular scale of pay in the Revised Pay Scales, 2022.
- ii. Teaching & Non-Teaching staff of Aided Institutions including Aided Polytechnics who are drawing pay in a regular scale of pay in the Revised Pay Scales, 2022.

iii. Teaching & Non-Teaching staff of Universities including Acharya N G Ranga Agricultural University, Jawaharlal Nehru Technological University & Dr. YSR Horticultural University who are drawing pay in a regular scale of pay in the Revised Pay Scales, 2022.

7. Government also hereby order the revision of Dearness Allowance (DA) rates in respect of State Government employees drawing the Revised UGC Pay Scales, 2006, from 203 % to 212% of the Basic Pay with effect from 01.07.2022.

8. The rates of Dearness Allowance (DA) mentioned at Para 7 above are also applicable to:

- i. Teaching staff of Government & Aided Affiliated Degree Colleges who are drawing pay in the Revised U.G.C. Pay Scales, 2006.
- ii. Teaching staff of the Universities including the A.P. Agricultural University, Jawaharlal Nehru Technological University and Dr. YSR Horticultural University and the Teaching staff of Govt. Polytechnics who are drawing pay in the Revised UGC/AICTE Pay Scales, 2006.

9. Government also hereby order the revision of Dearness Allowance rates in respect of State Government employees drawing the Revised U.G.C. Pay Scales, 2016 from 34% to 38% of the Basic Pay with effect from 01.07.2022.

10. The rates of Dearness Allowance mentioned at Para 9 above, are also applicable to:

- i. Teaching staff of Government & Aided Affiliated Degree Colleges who are drawing pay in the Revised U.G.C Pay Scales, 2016.
- ii. Teaching staff of the Universities including the A.P. Agricultural University, the Jawaharlal Nehru Technological University & the Dr. YSR Horticulture University and the Teaching staff of Govt. Polytechnics who are drawing pay in the Revised UGC / AICTE Pay Scales, 2016.

11. Government also hereby order the revision of rates of Dearness Allowance in respect of Judicial Officers whose pay scales were revised as per Shri Padmanabhan Committee Report, vide G.O.Ms.No.73, Law(LA&J SC-F) Department, dated 01-05-2010 from 203 % to 212 % of the Basic Pay with effect from 01.07.2022.

12. Government also hereby order the revision of rates of Dearness Allowance in respect of Judicial Officers whose pay scales were revised as per Second National Judicial Pay Commission, vide G.O.Ms.No.58, Law(LA&J SC-F) Department, dated 22-10-2022, from 34 % to 38% of the Basic Pay with effect from 01.07.2022.

13. The Dearness Allowance sanctioned in the above paras, shall be paid in cash with salary of November, 2023 payable in December, 2023. The arrears on account of payment of Dearness Allowance for the period from 01.07.2022 to 31.10.2023 shall be credited to the General Provident Fund (GPF) account of the respective employees in three equal installments in the month of April, July and October, 2024.

14. The employees who would be retiring from the service during the period of payment of arrears for such employees the balance arrears shall be paid along with retirement benefits.

15. In respect of employees who were appointed to Government service on or after 01.09.2004 and governed by the Contributory Pension Scheme (CPS), the arrears of Dearness Allowance payable for the period from 01.07.2022 to 31.10.2023 shall be calculated duly deducting the 10% of the arrears for credit to the PRAN accounts of the individuals along with Government share as per G.O.Ms.No.250, Finance (Pen. I) Department, dated 06-09-2012 and the remaining 90% of the arrears shall be paid in three equal installments in April, July and October, 2024.

16. In the event of death of any employee before the issue of these orders, the legal heir(s) shall be entitled to the arrears of Dearness allowance.

17. The term 'Pay' for this purpose shall be as defined in FR 9(21) (a)(i).

18. The Drawing Officers shall ensure that the Bills are supported by proper schedules in duplicate indicating details of the employee, General Provident Fund Account /PRAN Account Number and the amount to be credited to the General Provident Fund Account/ PRAN, wherever necessary, to the Pay & Accounts Officer/ Treasury Officers/ Assistant Pay & Accounts Officers or Pay & Accounts Officers of the Andhra Pradesh Works Accounts Service, as the case may be.

19. The Pay & Accounts Officer/ Assistant Pay & Accounts Officer or Pay and Accounts Officer of the Andhra Pradesh Works Accounts Service/ District Treasury Officer / Sub-Treasury Officer shall follow the usual procedure of furnishing one copy of the schedules along with bills to the Accountant General based on which the Accountant General shall credit the amounts to the General Provident Fund Accounts of the individuals concerned. The second copy of the schedules shall be furnished to the Drawing Officers with Voucher Numbers.

20. In respect of the employees working in the Government Offices under his audit control, the Pay & Accounts Officer shall consolidate and furnish the information in the proforma annexed (Annexure-I) to this order to the Finance (PC-TA) Department by 31st January, 2024.

21. The Deputy Directors of District Treasuries in turn shall consolidate the information & furnish the same in the same proforma to the Director of Treasuries & Accounts by 29th February, 2024 and who in turn shall furnish the information to the Government by 31st March, 2024.

22. In respect of employees of the Local Bodies, the Drawing Officers shall furnish the above information in the prescribed proforma as per Annexure-I to the Audit Officer of the District concerned before 31st January, 2024 & who will in turn furnish the consolidated information to the Director of State Audit by 29th February, 2024. The Director of State

Audit in turn shall furnish the consolidated information to the Finance (PC- TA) Department by 31st March, 2024.

23. In regard to the Project Staff, the Joint Director of Works & Accounts of each Project shall furnish the information in the prescribed proforma as per Annexure-I to Director of Works Accounts by 29th February, 2024 and who in turn shall furnish the information to the Finance (PC - TA) Department by 31st March, 2024.

24. The expenditure on the Dearness Allowance to the employees of Agricultural Market Committees shall be met from their own funds.

25. All the Drawing & Disbursing Officers and the Audit Officers are requested to intimate to the employees working under their control the amount of arrears of Dearness Allowance being credited to the General Provident Fund Account/ PRAN Account as per the Proforma annexed (Annexure-II) to this order. They are further requested to adhere to the above instructions and any deviation or non-compliance of these instructions will be viewed seriously.

26. All Heads of the Departments and Departments of Secretariat are requested to issue suitable instructions to the Drawing and Disbursing Officers under their control and to see that these instructions are followed scrupulously. The Director of Treasuries and Accounts/ Director of State Audit/ Pay & Accounts Officer/ Director of Works and Accounts, Andhra Pradesh, Mangalagiri, Guntur are requested to issue suitable instructions to their subordinate Audit Officers so that these instructions are carefully followed by them.

27. The CEO, APCFSS is directed to develop a software module to calculate the DA arrears and generate due drawn statement to facilitate generation of DA arrears bills by the Drawing & Disbursing Officers.

28. This order is available in online and can be accessed at <u>http://apegazette.cgg.gov.in</u>.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

CHIRANJIV CHOUDHARY PRINCIPAL SECRETARY TO GOVERNMENT (HR)

То

All Special Chief Secretaries / Principal Secretaries / Secretaries to Government (with a request to communicate to all concerned Departments).

The Principal Secretary to Governor of Andhra Pradesh, Vijayawada.

The Principal Secretary / Secretary to the Chief Minister & Private Secretaries to all Ministers.

The A.G (A&E) / Prl. A.G. (G&SSA) / A.G.(E&RSA), A.P., Vijayawada.

The Director of Treasuries & Accounts, AP, Mangalagiri.

The Director of State Audit, A.P., Mangalagiri.

The Pay & Accounts Officer, A.P., Mangalagiri.

The Director of Works Accounts, A.P., Mangalagiri.

All Heads of Departments including Collectors, Superintendents of Police and District Judges.

The Registrar, High Court of Andhra Pradesh, Amaravati.

The Secretary, A.P. TRANSCO, A.P. GENCO, VidyuthSoudha, Gunadala, Vijayawada.

The Secretary, A.P. Public Service Commission, Vijayawada.

All the Joint Directors of Works Projects.

All the District Treasury Officers.

All the Chief Executive Officers of all Zilla Parishads.

All the Secretaries to Agricultural Market Committees

(through the Commissioner and Director of Agricultural Marketing, A.P.)

All the Secretaries of Zilla Grandhalaya Samsthas (through the Director of Public

Libraries, A.P. Mangalagiri).

All Commissioners/Special Officers of Municipalities/ Corporations.

All the Recognized Service Associations.

The Registrar of all the Universities.

Copy to

The General Administration (Cabinet) Department. S.F. /S.Cs. (Computer No. 1935737).

//FORWARDED::BY ORDER//

C. Mayman SECTION OFFICER

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ANNEXURE – I

(G.O.Ms.No.113, Finance (PC-TA) Department, Dated: 21.10.2023)

- 1 Name of the Sub-Treasury/ District Treasury/ Audit Officer ::
- 2 The amount of arrears of D.A. Credited to G.P.F. Accounts. ::
- 3 The amount of arrears of D.A. credited to PRAN Accounts and Salary Accounts of CPS Employees. ::
- 4 Total number of arrears of D.A credited to the G.P.F. accounts and credited to PRAN Account and the Salary Accounts of CPS employees ::

Signature of the Audit Authority

Date:

ANNEXURE – II

(G.O.Ms.No.113, Finance (PC-TA) Department, dated: 21.10.2023)

- 1 Name of the Office ::
- 2 Designation of the Drawing and Disbursing Officer ::
- 3 The amount of arrears of D.A. credited to PRAN Accounts and Salary Accounts of CPS Employees::
- 4 Total number of arrears of D.A credited to the G.P.F. accounts and credited to PRAN Account and the Salary Accounts of CPS employees ::

Date:

Office Seal:

Signature of the Drawing and Disbursing Officer